

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA

UNSTARRED QUESTION NO.3878
TO BE ANSWERED ON THE 24TH MARCH, 2017
DEATH OF SOLDIERS

3878. SHRI RAJESH KUMAR DIWAKER:

Will the Minister of DEFENCE be pleased to state:

- the number of defence personnel martyred in counter-terrorism operations in various parts of the country during the last two years and the current year, State / UT-wise including Uttar Pradesh;
- whether the Government has provided compensation including financial assistance to the families of the deceased defence personnel;
- if so, the details of the schemes formulated for welfare of the families of deceased defence personnel along with the total amount of compensation paid during the said period;
- whether any employment is given to dependents of the deceased soldiers and if so, the details thereof and if not, the cases pending in this regard along with the action proposed to be taken by the Government; and
- the preventive measures taken by the Government to counter the intensified attacks by militants?

A N S W E R

MINISTER OF STATE (DR. SUBHASH BHAMRE)
IN THE MINISTRY OF DEFENCE
रक्षा राज्य मंत्री (डा. सुभाष भामरे)

(a) Details of defence personnel martyred in counter terrorist operations in various States/UTs during the last two years and current year are as under:-

State	No of Defence Personnel Martyred		
	2015	2016	2017 (Till 15 March 2017)
J & K	27	55	10
Manipur	23	08	01
Nagaland	12	-	-
Arunachal Pradesh	04	02	-
Assam	01	03	02
Punjab	-	01	-

(b) to (d): The next of kin of martyred soldiers are given compensation as per extant provision in this regard. Details of such compensation is annexed.

As per existing policy the dependent family members of Government servants, both civilian as well as Armed Forces personnel who expire during service including those who are killed in action and those who retire / boarded out on medical grounds are eligible for consideration for compassionate appointment against 5% of direct recruitment quota vacancies in Group 'C' posts. There is no separate quota for next of kin of martyred armed forces personnel.

(e) The defence personnel have been sensitized on the prevailing security situation and necessity of maintaining high level of alertness. The response mechanism have been reviewed and streamlined. Measures like strengthening security fences, improvement in security lighting, installation of intrusion alarm system with sensors and surveillance are other steps taken to counter such attacks. Further, intelligence infrastructure has been strengthened and re-organised for real time collation & sharing of intelligence.

ANNEXURE REFERRED IN THE REPLY GIVEN IN PARTS (b) TO (d) OF LOK SABHA UNSTARRED QUESTION NO. 3878 FOR ANSWER ON 24.3.2017

DETAILS OF MONETARY BENEFITS ENTITLED TO THE NOK OF BATTLE CASUALTY (FATAL):

The following monetary benefits / compensation to the NoK being paid as per Government order are given below:-

1. **Ex-gratia lump sum compensation from Central Government:-**
 - (a) Death in the course of performance of duties attributable to acts of violence by terrorists, anti-social elements etc. - Rs. 25 Lakhs.
 - (b) Death occurring in border skirmishes and action against militant, terrorists, extremists, sea pirates. - Rs. 35 Lakhs.

2. (a) Liberalised Family Pension as applicable to Battle Casualty which is equal to emoluments last drawn by the deceased individual.

(b) Death-cum-Retirement Gratuity which is based on length of service rendered and emoluments last drawn by the deceased individual.

- (3) **Other benefits:-**
 - (i) Education Concession Card.
 - (ii) Air Travel Concession Card.
 - (iii) Telephone Concession.
